

smuggling of cigarettes from India to Nepal does not arise.

Medical College at Ernakulam

1088. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether any proposal has been submitted by the Kerala Government for setting up a private medical college at Ernakulam;

(b) if so, the details thereof; and

(c) the decision taken thereon?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The Government of Kerala have not submitted any proposal for setting up a private medical college at Ernakulam. However, the Archbishop of Ernakulam has offered to start a medical college at Ernakulam. The views of the University of Kerala are awaited before any decision can be taken by the Government.

Palam Colony

1089. Shri Bagri:
Shri Yashpal Singh:
Shri Ram Sewak Yadav:
Shri R. Faruq:
Shri N. K. Laskar:
Shri Lilaadhar Kotaki:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that 58 houses in Palam colony were demolished by the Delhi Municipal Corporation staff during the third week of September, 1966;

(b) whether these houses have been constructed as far back as 1957;

(c) if so, whether this is against the assurance given by the Prime Minister to the residents of unapproved colonies on the 5th September, 1966 when they met her in a deputation; and

(d) the steps taken to stop this demolition and to regularise other unapproved colonies?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanina): (a) Only seventeen houses were demolished by the Delhi Municipal Corporation on the 16th November, 1966.

(b) No.

(c) The Prime Minister met the representatives of the people of unauthorised colonies on the 2nd September, 1966 and not on the 5th September, 1966. She, however, did not give any assurance to them.

(d) It will not be in the interest of planned development of Delhi to permit the continuance of unauthorised construction. This has to be stopped. Nevertheless, it has been decided to regularise unauthorised constructions which had come up before the 1st September 1962, i.e., the date of coming into force of the Master Plan provided they can be fitted into the approved layout of the area and are not situated on land earmarked as "green" or for roads, schools, colleges, hospitals, dispensaries etc. The owners of houses which are regularised would have to pay development charges. The land or structures which are required for roads etc. will, however, be acquired by the Government and the owners of such land/structures will be allotted alternative developed plots at fixed rates of premium in the nearby localities, provided they do not own any other house/plot in Delhi.

Report on Bastar Firing

1090. Dr. L. M. Singhvi: Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether one-man Enquiry Commission has submitted its report on Bastar firing;

(b) whether a copy of the report has been received by Government; and

(c) if so, whether as a result thereof, any special steps are being considered for the amelioration of the conditions of Adivasis in Bastar?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). The Commission was appointed by the Madhya Pradesh Government and will submit its report to the Government. The Report has not yet been received.

(c) Does not arise.

Farakka Barrage Project

1091. Shri P. C. Borooah:
Shri Bhagwat Jha Asud:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:
Dr. M. M. Das:

With the Minister of Irrigation and Power be pleased to state:

(a) the progress made so far in the implementation of the Farakka Barrage Project;

(b) the expenditure involved in its execution so far;

(c) how far it is behind the original schedule and when it will be completed; and

(d) whether the foreign exchange required is available as and when necessary, and if not, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) Work on the Project has been taken up from both banks of the river and is in progress in the river portion per schedule drawn up from time to time, including the Head Regulator and the under sluice and other bays. Excavation work in the Feeder Canal is going on, and the other acillary works which are on hand include the guide and Afflux bundh of the Farakka Barrage and the left afflux bundh of Jangipur Barrage. Fabrication of gates for the Head Regulator for the main Farakka Barrage is also in progress.

(b) The expenditure incurred to end of September 1966 is Rs. 34.76 crores.

(c) The Project is scheduled to be completed substantially by 1970-71, and every effort is being made to stick to this schedule.

(d) Foreign exchange required for the project is being made available as and when necessary.

दिल्ली बिजली सम्भरण उपक्रम

1092. श्री मंगेश्वर झा श्रीजाव :

श्री प्र० चं० बरेशी :
श्री स० चं० सम्भरत :
श्री म० ला० द्विवेदी :
श्री सुबोध हंसदा :
डॉ० म० मी० दास :

क्या सिचाई और बिजुत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली बिजली सम्भरण उपक्रम ने दिल्ली में बिजली की धरेलू तथा वाणिज्यक स्तर पर लगे सभी प्रतिबन्ध हटाने का निर्णय किया है ;

(ख) ये प्रतिबन्ध कब हटाये जायेंगे ; और

(ग) दिल्ली बिजली सम्भरण उपक्रम को किन विशिष्ट योजनाओं के कारण यह कठिनाई दूर करना सम्भव होगा ?

सिचाई और बिजुत मंत्री (श्री फखरुद्दीन अहमद) : (क) और (ख) 15 मेगावाट के बिजली संयंत्र के चालू होने के बाद और पंजाब बिजली प्रणाली से बिजली की सप्लाई में की जा रही कटौती के न रहने से राशनी और पंखों के लिये बिजली की सप्लाई पर लगाई गई पाबन्दियाँ हटा ली गई हैं। धरेलू और व्यापार सम्बन्धी बिजली पर अब भी पाबन्दी है किन्तु इन में कुछ ढील देने के प्रश्न पर विचार किया जा रहा है।

(ग) "मी" स्टेशन के तीनों ताप यूनिटों के चालू हो जाने के बाद स्थिति में और सुधार हो जायगा।